

**IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI**  
**PRINCIPAL BENCH**

**ITEM No.15**  
**(IB)-1291(PB)/2018**

**IN THE MATTER OF:**

State Bank of India

.... Petitioner/Applicant

Vs.

M/s. Veekay Polycoats Ltd.

.... Respondent

**Order under Section 7 of Insolvency & Bankruptcy Code, 2016 CIRP**

**Order delivered on 14.05.2024**

**CORAM:**

**JUSTICE RAMALINGAM SUDHAKAR**  
**HON'BLE PRESIDENT**

**SH. AVINASH K. SRIVASTAVA**  
**HON'BLE MEMBER (TECHNICAL)**

**HYBRID HEARING (PHYSICAL & VC)**

**PRESENT:**

For the Applicant : Mr. Karan Gandhi with Ms. Prerna, Adv.  
Mr. Manisha Agrawal Narain, Mr. Sandeep Singh  
Somaria, Ms. Khushi Mangla, Adv.  
For the Respondent : Ms. Pratiti Rungta, Adv.

**ORDER**

Ld. Counsels for the parties appeared. It is stated that the plan has been approved vide order dated 25.01.2023. Hence, there is no urgency in this case.

At request and with consent of the parties, list the matter along with all the other pending applications for a physical hearing **on 09.07.2024.**

**Sd/-**  
**(RAMALINGAM SUDHAKAR)**  
**PRESIDENT**

**Sd/-**  
**(AVINASH K. SRIVASTAVA)**  
**MEMBER (TECHNICAL)**